

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 208 of 2020

IN THE MATTER OF:

Piyush Dilipbhai Shah & Ors.Appellants

Vs.

Syngenta India Ltd.Respondent

Present:

For Appellants: Mr. Piyush Dilipbhai Shah (Party in person), Ms. Sejal Ashish Jhaveri, Mr. Samir Kirti Kumar, Mr. Amish Narendra Shah & Mr. Rupesh Navanitlal Jhaveri, Advocates.

**For Respondent: Dr. U.K. Chaudhary & Mr. Janak Dwarkadas, Sr. Advocates alongwith Mr. Tapan Deshpande, Mr. Robin Grover, Ms. Shikha Tandon and Mr. Jitesh Dhingra, Advocates
Mr. Gyanendra Kumar (Caveator)**

With

Company Appeal (AT) No. 220 of 2020

IN THE MATTER OF:

Devinder parkash Kalra & Ors.Appellants

Vs.

Syngenta India Ltd.Respondent

Present:

For Appellants: Mr. Kausik Chatterjee, Advocate.

For Respondent: Dr. U. K. Chaudhary and Mr. Janak Dwarkadas, Sr. Advocates Mr. Tapan Deshpande, Mr. Robin Grover, Ms. Shikha Tandon and Mr. Jitesh Dhingra, Advocates & Mr. Gyanendra Kumar

ORDER
(Virtual Mode)

11.01.2021: Heard the Learned Counsel for the Appellants in *Company Appeal (AT) No. 220 of 2020*. Issue Notice to the Respondent.

Learned Counsel for the Respondent Ms. Shikha Tandon accepts notice on behalf of the Respondent. She is directed to file Reply Affidavit within a week. The Appellant may file Rejoinder, if any, within a week thereafter. Parties are also directed to file short written submissions not more than three pages.

Let the Appeal be fixed along with *Company Appeal (AT) No. 208 of 2020* 'for hearing' on **02nd February, 2021**.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

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